

115. Shahjahanpur Kshetriya Gramin Bank, Shahjahanpur. [Placed in Library. See No. LT-3005/86]

116. Vindhya Vasini Gramin Bank, Mirzapur. [Placed in Library. See No. LT-3006/86]

117. Saryu Gramin Bank, Lakhimpur-Kheri. [Placed in Library. See No. LT-3007/86]

118. Jamuna Gramin Bank, Agra. [Placed in Library. See No. LT-3008/86]

119. Muzaffarnagar Kshetriya Gramin Bank, Muzaffarnagar. [Placed in Library. See No. LT-3009/86]

120. Ganga Yamuna Gramin Bank, Dehradun. [Placed in Library. See No. LT-3010/86]

121. Gaur Gramin Bank, Malda. [Placed in Library. See No. LT-3011/86]

122. Mallabhum Gramin Bank, Bankura. [Placed in Library. See No. LT-3012/86]

123. Mayurakshi Gramin Bank, Birbhum. [Placed in Library. See No. LT-3013/86]

124. Uttarbanga Kshetriya Gramin Bank, Coochbehar. [Placed in Library. See No. LT-3014/86]

125. Bardhaman Gramin Bank, Burdwan. [Placed in Library. See No. LT-3015/86]

126. Murshidabad Gramin Bank, Berhampore. [Placed in Library. See No. LT-3016/86]

127. Junagarh-Amreli Gramin Bank, Junagadh. [Placed in Library. See No. LT-3017/86]

I. Report and Accounts (for the year ended the 31st December, 1984) of the Gopalganj Kshetriya Gramin Bank, Jhansi, and related paper.

II. Report and Accounts (for the year ended the 31st December, 1984) of the Rani Lakshmi Bai Kshetriya Gramin Bank, Jhansi, and related paper.

SHRI B. K. GADHVI: Sir, I also beg to lay a copy each (in English and Hindi) of the following papers:—

I. Fourth Annual Report and Accounts of the Gopalganj Kshetriya Gramin Bank, Gopalganj, for the year ended the 31st December, 1984, together with the Auditors' Report on the Accounts. [Placed in Library. See No. LT-3024/86]

II: Annual Report and Accounts of the Rani Lakshmi Bai Kshetriya Gramin Bank, Jhansi, for the year ended the 31st December, 1984, together with the Auditors' Report on the Accounts. [Placed in Library. See No. LT-2890/86]

Notifications of the Ministry of Finance (Department of Revenue)

SHRI B. K. GADHVI: Sir, I also beg to lay a copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue) under section 159 of the Customs Act, 1962 together with explanatory Memoranda on the Notifications:—

(i) G.S.R. No. 991(E), dated the 30th July, 1986, extending validity of Notification No. 241-Customs, dated the 1st August, 1985, relating to Customs duty on dead burnt magnesite, till the 30th November, 1986.

(ii) G.S.R. No. 994(E), dated the 31st July, 1986, laying down the revised rate of exchange for conversion of Swiss Francs into Indian currency or *vice-versa*, in supersession of Notification No. 374-Customs G.S.R. No. 917(E), dated the 27th June, 1986.

(iii) G.S.R. No. 996(E), dated the 4th August, 1986, amending Notification No. 262-Customs dated

the 16th August, 1985, so as to allow clearance of samples of goods manufactured by the Units in the Falta Export Processing Zone, if cleared for display and canvassing outside the Zone, on payment of appropriate duty within the overall limit of 25 per cent of production.

(iv) G.S.R. No. 997(E), dated the 4th August, 1986, amending Notification No. 263-Customs dated the 21st August, 1985 so as to allow clearance of samples of goods manufactured by the Units in the Madras Export Processing Zone, if cleared for the purpose of display and canvassing outside the Zone, on payment of appropriate duty within the overall limit of 25 per cent of production.

(v) G.S.R. No. 998(E), dated the 4th August, 1986, amending Notification No. 227-Customs dated the 30th November, 1979, so as to allow clearance of samples of goods manufactured by the Units in the Santa Cruz Electronics Export Processing Zone, if cleared for the purpose of display and canvassing outside the Zone, on payment of appropriate duty within the overall limit of 25 per cent of production.

(vi) G.S.R. No. 999(E), dated the 4th August, 1986, amending Notification No. 340-Customs dated the 18th June, 1986, so as to allow clearance of samples of goods manufactured by the Units in the Cochin Export processing Zone, if cleared for the purpose of display and canvassing outside the Zone on payment of appropriate duty within the overall limit of 25 per cent of production.

(vii) G.S.R. No. 1000(E), dated the 4th August, 1986, amending Notification No. 339-Customs dated the 21st November, 1985, so as to allow clearance of samples of goods manufactured by the Units in the Noida Export Processing Zone, if cleared for the purpose of display

and canvassing outside the Zone, on payment of appropriate duty within the overall limit of 25 per cent of production.

(viii) G.S.R. No. 1001(E), dated the 4th August, 1986, amending Notification No. 374-Customs [G.S.R. No. 917(E)], dated the 27th June, 1986, so as to lay down the revised rate of exchange for conversion of Australian Dollars into Indian currency or *vice-versa*.

[Placed in Library. See No. LT-3023/86 for (i) to (viii)]

Statements showing the action taken by Government on the various assurances promises and undertakings given during the various sessions.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SITARAM KESRI): Sir, I beg to lay on the Table the following statements (in English and Hindi) showing the action taken by Government on the various assurances, promises and undertakings given during the Session as shown against each:—

(1) Statement No. XVIII Hundred Twenty-fifth Session, 1983. [Placed in Library. See No. LT-3034/86]

(2) Statement No. XVI Hundred Twenty-ninth Session, 1984. [Placed in Library. See No. LT-3035/86]

(3) Statement No. XV Hundred Thirtieth Session, 1984. [Placed in Library. See No. LT-3036/86]

(4) Statement No. VIII Hundred Thirty-fourth Session, 1985. [Placed in Library. See No. LT-3037/86]

(5) Statement No. VII Hundred Thirty-fifth Session, 1985. [Placed in Library. See No. LT-3038/86]

(6) Statement No. V Hundred Thirty-sixth Session, 1985. [Placed in Library. See No. LT-3039/86]